

DIVISION BENCH
COURT - II

M-1

MENTIONING

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/48(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th MARCH, 2024, 10:30 A.M

IN THE MATTER OF	CENTRAL BANK OF INDIA VS SCG EXPORTS PVT LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

C O R R I G E N D U M O R D E R

1. This matter was not on Board today. Upon mentioning by the Ld. Counsel, the matter was taken up on Board today.
2. In the order dated 07th March, 2024 some typographical errors have brought to our notice and, therefore, the same are corrected as under: -
 - a. In **para no. 1**, inadvertently written as "*Operational Creditor*" will be replaced by "**Financial Creditor**".
3. **Rest of the order shall remain unchanged.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)

Ar.



DIVISION BENCH
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S-4

**NATIONAL COMPANY LAW TRIBUNAL
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Appearance (via video conferencing/physically)

Mr. Devajyoti Barman] For Central Bank of India
Mr. Sanjukta B. Mallick]

ORDER

1. Learned Counsel for the Operational Creditor present.
2. The Ld. Counsel appearing for Financial Creditor is directed to file reply affidavit within a period of two weeks.
3. The Registry is directed to issue notice to the Financial Creditor by way of Speed Post and Email and place the tracking information on record.
4. List this matter on **24.04.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**